NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA(CAA)No.17/Chd/Hry/2017

Talbros Motors Pvt.Ltd. ...Applicant/Transferor Company No.1

And

Talbros International Pvt.Ltd.Applicant Transferee Company.

Present: Mr. Vikas Mohan Gupta, Advocate for applicant companies.

The applicant companies have relied upon the affidavits of the Authorised Representatives of the unsecured creditors of Transferor Company to impress upon the prayer for dispensing with the requirement of service of the notices to the unsecured creditors. The affidavits of the persons stating themselves to be Directors have been filed but the list of the directors of these companies have not been filed along with affidavit of the authenticity from the Company itself.

It is directed that the petitioner companies would file list of the directors of the unsecured creditors of the Transferor Company and to remove such defects in respect of the other creditors of the Transferee Company, if any. The additional affidavit would also contain a statement as to whether the list of unsecured creditors pertain to the lenders or they are the trade creditors with the detailed certificate of the Company's Chartered Accountant. There is presently a general certificate that this list includes all unsecured loans, trade creditors, sundry creditors and other current

liabilities. It be also stated if the applicant companies have not accepted any deposits nor have issued debentures.

The matter is adjourned to 15.11.2017. The compliances aforesaid be done at least 3 days before the date fixed.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

November 03,, 2017